

loss from the operation of the statutory time-bar, but these demands have not been enforced pending final decision on the case referred to the Central Board of Revenue. None of the factories in Delhi has closed down.

(c) Does not arise.

(d) The question is under active consideration and is expected to be finalised shortly.

"Open Prison" Camp

*2112. **Shrimati Jayashri** : Will the Minister of Home Affairs be pleased to state:

(a) the main points made by the Indian Delegate to the U.N. Congress, on the prevention of crime with regard to the "Open Prison" camp established at Sampur (U.P.); and

(b) whether other states in India have made similar experiments?

The Minister of Home Affairs (Pandit G. B. Pant) : (a) Government have not received a copy of the statement made by the Indian Delegate.

(b) Yes.

Drawback Claims on Aviation Spirit

*2114. **Shri H. N. Mukerjee** : Will the Minister of Finance be pleased to state:

(a) whether it is a fact that some time back Government had deputed the Director of Inspection, Customs and Central Excise, to conduct an inquiry into the allegations of corrupt practice in regard to the passing of drawback claims on aviation spirit in Calcutta Customs House;

(b) if so, the result of the inquiry; and

(c) the action, if any taken against officers?

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha) : (a) Yes, Sir. ■

(b) The Director of Inspection has not found any charge or evidence of fraud or corrupt practice; but he has noticed some procedural lapses and loop-holes and has recommended certain administrative improvements.

(c) The Collector of Customs, Calcutta, is taking appropriate departmental action against some officers guilty of negligence and laxity in following the prescribed procedure.

Income-tax Department Solicitors

*2115. { **Shri Heda**
Shri Morarka :

Will the Minister of Finance be pleased to state :

(a) whether the Income-Tax Department appoints members of firms as their solicitors; and

(b) if so, whether the partners of these very firms appear on behalf of assessees in the same or other cases?

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah) : (a) Yes, Sir; there are two Solicitors for the Income-tax Department, one at Bombay and the other at Calcutta, who are members of firms.

(b) The partners of the Solicitor at Calcutta do not appear in any Court against the Department.

In Bombay, the Departmental Solicitor appears before the High Court and before the Collector in respect of recovery proceedings. His partners do not appear before the High Court in Income-tax matters nor do they appear against the Department on behalf of assessees whenever the Departmental Solicitor appears before the Collector. In other cases, the partners may appear on behalf of the assessee before the other Courts with the consent of the Commissioner of Income-tax.

Scholarships for Students Abroad

*2123. **Chaudhuri Muhammed Shafiq** : Will the Minister of Education be pleased to lay on the Table of the House a statement showing:

(a) the number of Indian students abroad whose scholarships have been stopped by the Government of India since the 1st January, 1955;

(b) the names of the students and their subjects of study and the names of the countries where they are studying; and

(c) the causes for stoppage of their scholarships?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das) : (a) None.

(b) and (c). Questions do not arise.

Central Fire-Fighting Institute

*2127. { **Dr. Ram Subhag Singh** :
Shri Radha Raman :

Will the Minister of Home Affairs be pleased to refer to the reply given to starred question No. 719 on the 13th August, 1955 and state the cost involved in establishing the Central Fire-fighting Institute at Rampur?